

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3840
ANSWERED ON 3RD JANUARY, 2019

PARKING AND TRAFFIC IN NCT

3840. SHRI ANANDRAO ADSUL:
SHRI ADHALARAO PATIL SHIVAJIRAO:
SHRI DHARMENDRA YADAV:
DR. SHRIKANT EKNATH SHINDE:
SHRI VINAYAK BHURAO RAUT:
SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is aware that unauthorised parking and unauthorised parking on roads are the main cause of congestion and slow pace of traffic on roads in the country including National Capital Territory;
- (b) if so, whether the Government have taken any cognizance on the matter;
- (c) if so, the details thereof along with the action taken thereon;
- (d) whether the Government have issued directions to the Delhi Police to remove the unauthorised parking in the National Capital Territory and take steps to tackle unauthorised parking on running roads and for improving the traffic movement on the roads for benefits of the general people;
- (e) if so, the details thereof and the response received from Delhi Police ; and
- (f) the other steps taken by the Union Government in this regard ?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI MANSUKH L. MANDAVIYA)

(a) to (c) Yes, Madam. Matters relating to parking and traffic involves a number of agencies such as DDA, MCD, L&DO, CPWD etc.

(d) to (f) Transportation by Road is a State Subject under the Seventh Schedule of the Constitution and the State Governments are primarily responsible through their law enforcement agencies.
